

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH - COURT NO. 01

Service Tax Appeal No. 88090 of 2019

(Arising out of Order-in-Original No. – 125-COMMR-DRKNR-CGST-CEX-MC-2018-19
passed 30.11.2018 by Commissioner CGST & CEX. Mumbai Central)

**Commissioner of CGST And
Central Excise-Mumbai Central**

.....Appellant

VERSUS

Citadel Interiors Pvt. Ltd.

.....Respondent

Appearance:

Shri Dilip Shinde, Authorized Representative for the Appellant
Shri Kantilal Jain, Advocate for the Respondent

CORAM:

**HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)
HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)**

FINAL ORDER NO. A/85500 / 2022

Date of Hearing : 20.05.2022
Date of Decision : 20.05.2022

PER : S.K. MOHANTY

When the matter was called for hearing today, the Ld. Authorised Representative for the appellant submits that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawn.

(Dictated and pronounced in the open court)

**(S. K. Mohanty)
Member (Judicial)**

**(P. Anjani Kumar)
Member (Technical)**